

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP/CA No. 61(ND)/2017

IN THE MATTER OF:

M/s Rohit Relan & Ors.

.... **APPLICANT / PETITIONER**

Vs

M/s Sharda Motor Industries Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241-242

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the petitioner :

Mr. Virender Ganda, Senior Advocate
Mr. Suhail Dutt, Senior Advocate with
Mr. Pawan Sharma, Mr. Anuj Shah, Mr. Pritpal Nijjar, Mr.
Anirudh Bakhru, Mr. Rishabh Sharma & Ms. Nripi Jolly,
Advs.

For the Respondent :

Mr. Salman Khurshid, Senior Advocate with Ms. Smarika
Singh, Ms. Shreya Sircar, Mr. Saifur R. Faridi, Ms. Mitali
Chauhan, Ms. Shubhi, Mr. Sourav Roy
Shri S.P. Singh Chawla & Ms. Malini Sud, Advocates for
Respondent No. 7

ORDER

An affidavit of Mr. Pradeep Rastogi, Group President (Legal & Strategic Solutions) of respondent No. 1 company has been filed tendering unconditional apology for the intemperate language used in the note dated 09.12.2017 which was read out in the meeting of the Board of Directors and circulated later to the Directors. Another affidavit by the respondent No. 1 company has also been filed which is on similar lines.

We accept the unconditional apology of respondent No. 1 company as well as of Mr. Pradeep Rastogi with the hope that such a conduct is not repeated in future. We make it clear that if such a conduct is repeated in future then even the present proceedings would stand revived.

With the aforesaid hope and trust we close the proceedings.

The Registry shall feed this note in the record along with the details of the directors, like their name and the name of other person.

C.P. No. 61(ND)/2017

Part heard for 15.01.2018.

10.01.2018
Vineet

Sdl—
(M.M. KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)